## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 421/2018 O.A. No. 1037/2018

The 7th day of January, 2019

## HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

Smt. Permeshwari Devi .. Petitioner

(By Advocate : Shri U. Srivastava)

Versus

- Shri Vishwesh Chaube, General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri R.N. Singh,
  Divisional Railway Manager,
  Northern Railway,
  Estate Entry Road,
  New Delhi.

.. Respondents

(By Advocate : Shri Shailendra Tiwary)

## **ORDER (ORAL)**

## By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the petitioner submits that the orders of this Tribunal have been complied with, however, seeks liberty to question the orders now passed by the respondents. 2. In the circumstances, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail her remedies, in accordance with law, if she is still aggrieved by the orders now passed by the respondents. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR) Member (J)

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